

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-07-2024 AT 10:30 AM**

**CP (IB) No. 257/7/HDB/2023
AND
IA (IBC) 1274/2024 in CP (IB) No. 257/7/HDB/2023
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Canara Banks

...Financial Creditor

AND

M/s. GJS Infratech Private Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1274/2024

Mr DSRK Sai Baba, Resolution Professional present through Video Conference. This being an application filed by the Resolution Professional to take the re-constituted list of creditors on record. The same is taken on record. Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)